

2651  
23/09/2026



## THE HIGH COURT OF KERALA

Kochi - 682031

HCKL/278/2023-J(A)-60338/2020

Date: 22-09-2026

### NOTICE

Sub:- Guidelines for permitting photography/videography/livestreaming in the High Court premises in connection with the allotment of Auditorium, Banquet Hall, Atrium and identified premises within the High Court.

It is hereby notified that the '*General Guidelines for the regulation of Photography, Videography and Live Streaming in the High Court premises*', shall be followed by all concerned within the High Court premises. The Guidelines are intended to regulate photography, videography and live streaming activities in the High Court premises, having regard to the security, privacy, decorum and orderly functioning of the Institution.

All officers, employees, advocates, litigants, media personnel, visitors and other stakeholders shall acquaint themselves with the approved Guidelines and extend their full cooperation for ensuring strict compliance with the provisions contained therein.

The Guidelines are appended to this Notice for information and strict compliance.

(By Order)  
Digitally signed by  
GOPAKUMAR G  
Date: 22-09-2026  
10:48:02

Gopakumar G  
REGISTRAR GENERAL

- To:-
1. The Advocate General, Ernakulam.
  2. The Additional Solicitor General for India at High Court of Kerala, Ernakulam.
  3. The Director General of Prosecutions & State Public Prosecutor, Ernakulam.
  4. The Additional Advocates General, Ernakulam (2 copies).
  5. The Additional Director General of Prosecutions, Ernakulam (2 copies).
  6. The Deputy Solicitor General of India, Ernakulam.
  7. The President, Kerala High Court Advocates' Association, Ernakulam.
  8. The Chairman, Bar Council of Kerala, Ernakulam.
  9. The State Attorney, Advocate General's Office, Ernakulam.
  10. The Senior Counsel, Government of India (Taxes), Ernakulam.
  11. The President, Kerala High Court Senior Advocates' Association, Ernakulam.
  12. The President of Kerala Federation of Women Lawyers, Ernakulam.
  13. The Vice-Presidents, Kerala High Court Advocates' Association, Ernakulam.
  14. The Secretary, Rule Committee under Section 123 CPC, High Court.

Adv. Nirmal Jacob  
Secretary, HHCMA.

15. The Secretary, Kerala High Court Advocates' Association, Ernakulam.
16. The General Secretary, Kerala High Court Senior Advocates' Association, Ernakulam.
17. The Secretary, Bar Council of Kerala, Ernakulam.
18. The Secretary, Indian Law Institute, Ernakulam.
19. The President, Kerala High Court Advocates' Clerks' Association, Ernakulam.
20. The Registrars and the Additional Registrar (General Administration), High Court.
21. The Director of the Kerala Judicial Academy, Athani.
22. The Additional Director of the Kerala Judicial Academy, Athani.
23. The Member Secretary, Kerala State Legal Services Authority, Ernakulam.
24. The Director, Kerala State Mediation and Conciliation Centre, Ernakulam.
25. The Deputy Director (IT), High Court.
26. The Deputy Director of the Kerala Judicial Academy, Athani.
27. The Assistant Director of the Kerala Judicial Academy, Athani.
28. The Joint Registrars and Deputy Registrars, High Court.
29. The Private Secretary to the Chief Justice, High Court.
30. The Protocol Officer, High Court.
31. The Public Relations Officer, High Court.
32. The Finance Officer, High Court.
33. The DySP(Security), High Court.
34. The Assistant Registrars and Chief Librarian, High Court.
35. The Court Officer to the Chief Justice, High Court.
36. The Accounts Officers, High Court (2).
37. The P.A. & Addl. P.A. to the Chief Justice, High Court.
38. The Private Secretaries to Judges, High Court.
39. The Court Officers attending the Courts.
40. The Assistant Engineer, High Court.
41. The Superintendent (Vehicles), High Court.
42. The Station Officer (Fire and Safety) High Court.
43. The Confidential Assistant to the Director(Academics), KJA.
44. All Sections, High Court.
45. The Court Officers' Section and 'K' Section.
46. The Civil Sergeants, High Court.
47. The Court Keepers Wing, High Court.
48. The Kerala Judicial Academy, Athani.
49. The Administrative Records Section, High Court.
50. The Notice Board, High Court.
51. The File

## **GENERAL GUIDELINES FOR THE REGULATION OF PHOTOGRAPHY, VIDEOGRAPHY AND LIVE STREAMING IN THE HIGH COURT PREMISES**

.....

These Guidelines may be called the '*General Guidelines for the Regulation of Photography, Videography and Live Streaming in the High Court Premises*'. The object of these Guidelines is to regulate photography, videography and live streaming within the High Court premises so as to ensure the security, dignity, decorum and smooth functioning of the institution, while permitting such activities in accordance with the guidelines approved by the High Court from time to time.

### **1. Applicability**

1.1 These Guidelines shall apply to all persons entering the High Court premises, including Advocates, litigants, interns, law clerks, Registry officials, Government officials, media personnel, contractors, visitors and all other stakeholders.

1.2 These Guidelines shall be read in conjunction with the Guidelines for the Allotment of Identified Premises within the High Court, permitting Photography/Videography/Live Streaming in the High Court premises and use of digital display boards in the High Court. Photography, videography and live streaming in connection with functions, programmes and events conducted in the Auditorium, Banquet Hall, Atrium and other identified premises shall be governed by the said Guidelines.

### **2. General Restriction**

2.1 Photography, videography and live streaming within the High Court premises shall be prohibited except—

- (a) where specifically permitted under the Guidelines referred to in Clause 1.2; or
- (b) with the prior permission of the Registrar General or such other authority as may be authorised by the Hon'ble Chief Justice.

2.2 Photography, videography or live streaming shall not be undertaken inside Court Halls, the Chambers of Hon'ble Judges, Registry Offices and Sections, Record Rooms, Security Control Rooms, Server Rooms or any other restricted or secured area, except where specifically authorised for official purposes.

2.3 No person shall upload, publish, circulate or otherwise disseminate photographs, videos or live streams recorded within the High Court premises on any social media platform or other digital or electronic media without prior permission of the Registrar General or such other authority as may be authorised by the Hon'ble Chief Justice.

2.4 Any unauthorised photography, videography, live streaming or dissemination of visual content shall constitute a violation of these Guidelines.

### **3. Official Photography and Videography**

3.1 Photography, videography and live streaming for official purposes shall be undertaken only by personnel or agencies authorised by the Registry.

3.2 The photographs, video recordings and live streams so generated shall be used only for official purposes and shall not be disseminated except with the approval of the Registrar General or such other authority as may be authorised by the Hon'ble Chief Justice.

### **4. Media Coverage**

4.1 Coverage of official functions or other events permitted by the High Court by print, electronic or digital media shall be governed by the permission granted by the Registrar General or such other authority as may be authorised by the Hon'ble Chief Justice and the applicable guidelines.

4.2 Media personnel shall confine their activities strictly to the approved venue, date and time and shall comply with all directions issued by the Registry and the Security Wing.

4.3 Photography, videography, filming or live streaming of Court proceedings shall not be permitted except where specifically authorised by law or by orders of the Hon'ble Court.

### **5. Security and Enforcement**

5.1 Officers of the Registry and personnel of the Security Wing shall be authorised to prevent, stop or restrict any unauthorised photography, videography or live streaming within the High Court premises.

5.2 Any person found violating these Guidelines may be directed to cease such activity immediately, and the matter may be reported to the Registry for appropriate action.

### **6. Violations**

6.1 Where the violation is committed by an Advocate, Intern or Law Clerk, the matter may be referred to the Kerala High Court Advocates' Association, the Bar Council of Kerala or any other competent authority, as the case may be, for appropriate action.

6.2 Where the violation is committed by an officer or employee of the Registry or of any other office functioning within the High Court premises, the matter may be referred to the controlling officer or any other competent authority for appropriate action.

6.3 Where the violation is committed by media personnel or any other visitor, permission for future entry or coverage may be withdrawn or restricted by the Competent Authority, without prejudice to any other action that may be taken.

**7. Interpretation:**

Any question relating to the interpretation or implementation of these Guidelines shall be referred to the Registrar General for appropriate orders.

.....